

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

BENCH AT ALLAHABAD

Review Application No.99 of 2004

In

Original Application No. 472 of 2003

Between:

1. Union of India through
Comptroller & Auditor General
Of India, 10, Bahadur Shah Zafar
Marg, New Delhi.

2. Principal Director of Audit,
N.E.Railway, Gorakhpur.

.. Applicants

Versus

Parvez Akhtar Khan, son of
Late Shri Ali Akhtar Khan, R/o
Mohalla Jhasi Katra (North)
Yateem Khana, Gorakhpur.

.. Respondent

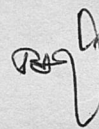
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HON.MR.JUSTICE S.R.SINGH,V.C.

ORDER

Perused the review petition as well as the order sought to be reviewed.

The review petition has been instituted beyond the prescribed period of 30 days and I do not find sufficient reasons for entertaining the review petition



instituted on 3/9.11.04. That apart, the review is sought to be made on the ground that 'certain important documents' which go into the route of the matter 'inadvertently' not placed on the record.. The so called important documents have not been specifically mentioned in the review petition which in my opinion does not merit hearing.

Accordingly, the review petition is rejected.

Dated: 15th Feb., 2005


VICE CHAIRMAN

Uv/